

(4)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR

CP No. 24/96 (OA No. 58/95)

Date of order: 8-5-1996

Smt. Kamlesh Sharma

.. Petitioner

Versus

Union of India and others

.. Respondents

Mr. Shiv Kumar, Counsel for the petitioner

CORAM:

Hon'ble Mr. Gopal Krishna, Vice Chairman

Hon'ble Mr. O.P.Sharma, Administrative Member

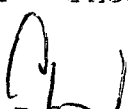
ORDER

Per Hon'ble Mr. Gopal Krishna, Vice Chairman


Petitioner, Smt. Kamlesh Sharma, has filed this Contempt Petition under Section 17 of the Administrative Tribunals Act, 1985, stating therein that by not redressing her grievance and by not taking a decision on her request for transfer to Meerut, the respondents have disobeyed the directions of the Tribunal issued in OA No. 58/95, decided on 14-2-1995, and thereby committed contempt of court.

2. It is stated in the judgement in question that the matter of the petitioner's transfer from Nasirabad to Meerut was left to the department to consider and decide. It was also stated in the judgement that the department may take a decision on the petitioner's request for transfer to Meerut as expeditiously as possible. In the circumstances, it was in the discretion of the department to consider or not to consider the petitioner's request for transfer to Meerut. The aforesaid OA was dismissed at the stage of admission.

3. Keeping in view the facts stated above, we find that no act of contempt has been committed by the respondents. This Contempt Petition is, therefore, dismissed.


(O.P.Sharma)

Administrative Member


(Gopal Krishna)
Vice Chairman